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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 01.10.97

OA 600/96

Suresh Chand Jain s/o Shri Hanhaiya Lal, r/o Village Chithwadi, Distt. Jaipur.

... Applicant

Versus

Union Public Service Commission through its Secretary, Dholpur House, Shahjahan Road, New Delhi.

... Respondent

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHARMA, ADMINISTRATIVE MEMBER

For the Applicant

... Mr. R.D. Tripathi

For the Respondent

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O-R-D-E-R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Suresh Chand Jain, has filed this application u/s 19 of the Administrative Tribunals Act, 1985, for seeking a direction to the respondent to make known to him the marks actually obtained by him in the paper of General English in the Civil Services (Main) Examination, 1984.

2. We have heard the learned counsel for the applicant.

3. The applicant had appeared in the Civil Services (Main) Examination, 1984, and he was informed that he has failed to obtain qualifying marks fixed by the Commission in the compulsory qualifying paper i.e. English, in the said examination and, therefore, his answer books of other papers were not evaluated. It is pertinent to mention that the applicant had earlier filed an OA (No.36/88) before this Bench of the Tribunal, which was decided by an order dated 1.11.95 vide Ann.A-2, wherein the applicant had also prayed for a direction to the respondent to make known to him the marks obtained in the language paper. The present OA also is regarding the disclosure of marks by the respondent in the compulsory English paper in the same examination. In the earlier OA, this Bench of the Tribunal had stated in the body of the judgement that the applicant should have known by the very fact that he did not qualify in the English language examination and that his marks must have been below 20% and thereby his other papers did not need to be evaluated further as that would have been a wastage of valuable time on the part of the UPSC. In view of this finding of the Tribunal on the issue in question, we are of the view that this subsequent application in regard to the same matter is not entertainable. This OA is, therefore, dismissed at the stage of admission.

(O.P.SHARMA)  
ADM.MEMBER

VK

Gopal Krishna  
(GOPAL KRISHNA)  
VICE CHAIRMAN